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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>ITA 261/2018 & CM Appl.7814/2018</u>

PR. COMMISSIONER OF INCOME TAX,

DELHI-8

Through: Mr Zoheb Hossain, Sr Standing

Counsel with Mr Vipul Agarwal and

..... Appellant

Mr Parth Semwal, Advs.

versus

M/S SAPIENT CONSULTING PVT. LTD. Respondent

Through: Mr Anjay Vohra, Sr Adv. with Mr

Neeraj Jain and Mr Aniket D

Agrawal, Advs.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

> ORDER 05.12.2022

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[Physical Hearing/Hybrid Hearing (as per request)]

CM Appl.7814/2018 [Application filed on behalf of the appellant seeking condonation of delay of 25 days in re-filing the appeal]

- 1. This is an application seeking condonation of delay in re-filing the appeal.
- 2. According to the counsel for the appellant/revenue, the delay involved is 25 days.
- 3. For the reasons given in the application, the prayer made is allowed, the delay is condoned.
- 4. The application is disposed of in the aforesaid terms.

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5. The record shows that the appeal was admitted on 27.02.2018 and accordingly, the questions of law were framed.

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- 6. Counsel for the parties say that they will take, between themselves, at least two hours to argue the matter.
- 7. Since we are not sitting in a regular combination, the matter cannot be heard today.
- 8. List the matter on 14.07.2023.
- 9. In the meanwhile, written submissions will be filed, not exceeding three pages each at least five days before the next date of hearing.

RAJIV SHAKDHER, J

TUSHAR RAO GEDELA, J

DECEMBER 5, 2022/pmc

Click here to check corrigendum, if any

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